

adopted a multi-pronged approach for security arrangements at the Indo-Pakistan Border (IPB). The arrangements include deployment of Border Security Forces (BSF), construction of border fence, constructions of border roads, installations of floodlights, construction of Border Out Posts (BOPs), introduction of Hi-Tech surveillance equipments, providing weapons and Specialised Vehicles to Security Forces, etc.

### **Increasing the strength of police personnel in Delhi**

1673. SHRI NARESH GUJRAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in proportion to the rising crimes in Delhi, an increase in the police force is imperative, what is the average strength of police personnel per police station in Delhi and whether Government is considering increasing their number; and

(b) what is the average number of hours that the police personnel are supposed to put in their everyday course of duty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Ministry of Home Affairs (MHA) is continuously assessing the requirement; of manpower of Delhi Police keeping in view crime rate, sensitivity, population etc. Government sanction the manpower within the available resources.

As on date, the Delhi Police has a sanctioned strength of 88,821 personnel to man the Police Stations and various units like Special Branch, Vigilance, Licensing etc. and also to take care of security, maintenance of law and order, traffic management, etc. in the NCT of Delhi. Delhi Police has reported that as on date there are 192 Police Stations in Delhi.

As per Section 24 of Delhi Police Act, 1978, every Police officer not on leave or under suspension shall for all purposes of the Act be deemed to be always on duty. Keeping in view the nature of their duties, the Delhi Police personnel have to work depending upon the law and order situation, security requirements etc.

### **Maoists desperate to regain bases in Andhra Pradesh and Telangana**

1674. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has seen media reports that Maoists are desperate to regain bases in Andhra Pradesh and Telangana;

(b) if so, what counter measures are planned in Andhra Pradesh, Telangana and Odisha;

(c) whether the police forces of these three States are well equipped, manpower-wise and equipment-wise to tackle the naxalite threat;

(d) if not, whether the Central Government would provide the three States any additional help including extra Central Paramilitary Forces;

(e) whether Government studied the factors that are contributing to naxalites expanding their area of influence; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) 'Police' and 'Public Order', being the State subjects, maintenance of Law and Order is the primary responsibility of the State Government concerned. However, Central Government supplements efforts of the States to address LWE menace. Government of India closely monitors Left Wing Extremism (LWE) situation in the LWE affected states. The Central Government is pursuing a multi-pronged strategy to tackle Left Wing Extremism in the country including Andhra Pradesh, Telangana and Odisha, consisting of security related measures; development related interventions; ensuring rights and entitlements of local communities etc. to supplement the efforts of the State Governments in this regard.

(c) and (d) The Police Forces of these three States are well equipped manpower-wise and equipment-wise to tackle the Naxalite threat. However, the deployment of Central Armed Police Forces (CAPFs) in LWE affected States is a dynamic process. Additional battalions of CAPFs are provided to the LWE affected States depending upon the LWE scenario in the State, availability of the forces, request of the State Government and other ground realities.

(e) and (f) An Expert Group on "Development Issues to deal with Causes of Discontent, Unrest and Extremism" in erstwhile Planning Commission had conducted a study on root causes of LWE problem in the country. Report of the Expert Group, submitted in April, 2008, identified land, displacement, forced eviction, poor livelihood as some of the major causes for LWE problem in the country.

The Expert Group recommended effective implementation of (i) protective legislations (ii) land related measures (iii) land acquisition, rehabilitation and resettlement (iv) livelihood security (v) universal standardized basic social services and

(vi) strengthening of the planning system to address the LWE problem.

**Assessing the performance of police stations**

1675. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government had decided to assess the performance of Police Stations across the country on the basis of various parameters and points associated with them at its annual meeting with DGPs/IGPs;

(b) if so, the details thereof;

(c) whether Government has arrived at any consensus in framing various parameters which could serve as guidelines for the assessment of performance of Police Stations;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes, Sir.

(b) to (e) On examination of all the suggestions/feedback received in this regard, BPR&D found that the Performance Measurement Criteria for Police Stations prepared by Rajasthan Police are quite exhaustive.

Accordingly, BPR&D has prepared draft parameters for gradation of the Police Stations. MHA has issued advisories to all the State Governments/UTs to adopt these parameters and interact with BPR&D as necessary.

**Complaints against Delhi Police personnel**

1676. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of complaints against Delhi Police personnel that were registered across the country in 2015 according to the data released by the NCRB;

(b) the total number along with its percentage of complaints that were against the Delhi Police personnel; and

(c) the details of the action taken against police personnel found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The National Crime Records Bureau (NCRB) has reported that the Bureau does not maintain the number of complaints lodged